

SHRI SAIFUDDIN CHOUDHURY (Katwa): Sir, the former Chief Justice of our country....

12.42 hrs

PAPERS LAID ON THE TABLE

MR. SPEAKER: No. You have given a notice to raise some other issue. I am allowing you to speak on that only.

SHRI SAIFUDDIN CHOUDHURY: This is a very important matter.

MR. SPEAKER: Without notice, you cannot raise.

SHRI SAIFUDDIN CHOUDHURY: Sir, I am very grateful to you for allowing me to raise a very important matter.

Shri Ranganath Misra has headed the Commission which inquired into the riots that rocked our country after the assassination of Shrimati Indira Gandhi. (*Interruptions*)

MR. SPEAKER: Your notice is on something else. (*Interruptions*)

SHRI SAIFUDDIN CHOUDHURY: He has, while addressing a meeting of the Utkar Journalists Association, resented the fact that the most important part of the report that they submitted that is the second part, in which they have given some recommendations on how to prevent the recurrence of such riots, how to generate communal harmony among the people, the brotherly feeling, etc. has not been placed on the Table of the House. This is a kind of indictment. What is our duty? In the background of what he has said, the kind of indictment that he had given to the Government, I demand that the second part of the report of the Misra Commission be placed on the Table of the House. I want a response from the senior Minister who is present here.

MR. SPEAKER: Today, the hon. Members have cooperated splendidly during this Hour. I thank them and I proceed to the second item on the Agenda-Papers to be Laid on the Table of the House.

[English]

Memorandum of understanding for 1991-92 between the National Thermal Power Corporation Limited and the Department of Power, Government of India.

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CONVENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): I beg to lay on the Table a copy of the Memorandum of Understanding for the year 1991-92 between the National Thermal Power Corporation Limited and the Department of Power, Government of India (Hindi and English versions). (PLACED IN LIBRARY SEE NO.LT-1886/92)

Notifications under International Airport Authority Act, 1971

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI M. O. H-FAROOK): I beg to lay on the Table-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 37 of the International Airports Authority Act, 1971:-

(i) The International Airports Authority of India (Leave) Regulations 1990 published in Notification No.G.S.R 719 (A) in Gazette of India dated the 21st August, 1990 together with an Explanatory Note.

(ii) The International Airports Authority of India Employee (Conduct, Discipline and Appeal) Amendment Regulation, 1991 published in Notification No. Pers/SC/13/73-Vol. IV(Pt)/418 in Gazette of India dated

the 21st January, 1992 together with an Explanatory Note.

(iii) The International Airports Authority of India (Management of Airports) Amendment Regulations, 1991 published in Notification No. Sectt. 101/5/82 in Gazette of India dt. the 15th January, 1992, together with an Explanatory Note.

(iv) The International Airports Authority of India (Employee contributory Provident Fund and Family Pension Fund) Amendment Regulations, 1991 published in Notification No. Pers/1114/75-Vol.VI in Gazette of India dated the 28th January, 1992, together with an Explanatory Note. (Placed in Library See No. LT-1887-92)

Review on the working and Annual Report of Mahanagar Telephone Nigam Limited for 1990-91

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATION (Shri P V Rangayya Naidu): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) Under sub-section (1) of section 619 A of the Companies Act, 1956:-

(1) Review by the Government on the working of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 1990-91.

(2) Annual Report of the Mahanagar Telephone Nigam Limited New Delhi, for the year 1990-91 along with Audited Accounts and comments of the Comptroller and Auditor General thereon (Placed in library. See No.LT. 1888/92)

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY GENERAL: Sir, I have to report the following messages received from the Secretary-General, Rajya Sabha.

(i) "In accordance with the provisions of rule III of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to enclose a copy of the Constitution (Seventy-First Amendment) Bill, 1990, which has been passed by the Rajya Sabha in accordance with the provisions of article 368 of the Constitution of India, at its sitting held on the 29th April, 1992."

(ii) "In accordance with the provisions of rule III of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Constitution (Seventy-Sixth Amendment) Bill, 1992, which has been passed by the Rajya Sabha in accordance with the provisions of article 368 of the Constitution of India, at its sitting held on the 29th April, 1992."

BILLS, AS PASSED BY RAJYA SABHA

12.44 hrs.

[English]

SECRETARY GENERAL: Sir, I lay on the Table the following Bills, as passed by Rajya Sabha:-

(1) The Constitution (Seventy-first Amendment) Bill, 1990.

(2) The Constitution (Seventy-Sixth Amendment) Bill, 1992.